

**FORM A**

**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S R.S. MOTORS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	R.S. MOTORS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	04/12/1996
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Rajasthan, Jaipur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U34300RJ1996PTC012935
5.	Address of the registered office and principal office (if any) of corporate debtor	OPP. EKLINGGARH, GOVERDHAN VILAS ROAD, NH-8, UDAIPUR NH-8, UDAIPUR, RAJASTHAN.
6.	Insolvency commencement date in respect of corporate debtor	30/09/2019
7.	Estimated date of closure of insolvency resolution process	28/03/2020 (180 days from 30/09/2019)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	SUDHIR BHANSALI IBBI/IPA-001/IP-P01109/2017-18/11799
9.	Address and e-mail of the interim resolution professional, as registered with the Board	52, Sangram Colony, C-Scheme, Jaipur-302001. Email: sbhansalico@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	52, Sangram Colony, C-Scheme, Jaipur-302001. Email: sbhansalico@gmail.com
11.	Last date for submission of claims	14/10/2019
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: As at No.10 above.

Notice is hereby given that the National Company Law Tribunal, Jaipur Bench has ordered the commencement of a corporate insolvency resolution process of the **R.S. MOTORS PRIVATE LIMITED** on 30/09/2019.

The creditors of **R.S. MOTORS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 14/10/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA-Not Applicable as per information available with IRP.

Submission of false or misleading proofs of claim shall attract penalties.

*Sudhir Bhansali*

SUDHIR BHANSALI  
Interim Resolution Professional  
IBBI/IPA-001/IP-P01109/2017-18/11799

Date : 02/10/2019  
Place : Jaipur

